

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3204 OF 2008

BEFORE THE REGISTRAR M.K GUPTA

PANDURANG

Appellant (s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)  
(With prayer for interim relief and office report)

Date: 07/04/2010 This Appeal was called on for hearing today.

For Appellant(s)

Mr. Nitin Bhardwaj, Adv.  
Mr. Venkateswara Rao Anumolu, Adv.

For Respondent(s)

Mr. Shreekant N. Terdal, Adv.

UPON hearing counsel the Court made the following  
O R D E R

The learned counsel for the appellant to file fresh

vakalatnama within a week, as prayed after obtaining 'No  
Objection Certificate' from the previous counsel and to  
deposit transmission charges within four weeks, as last  
chance, and produce the proof of the same.

List again on 14.5.2010.

(M.K. GUPTA)  
Registrar